

Government of Jammu and Kashmir
Civil Secretariat: Revenue Haj & Auqaf
Department
Notification
Jammu, the 20 March, 2017

SRO:- 125 In exercise of the powers conferred by sub-section (1) of section 6 of the Jammu and Kashmir Wakafs Act, 2001 (Act No III of 2001), the Government, after consulting the Administrator Auqaf Tehsil Mahore, hereby notify the land measuring 18 Kanals 09 Marlas situated in village Thoru of Tehsil Mahore District Reasi, the details of which are given, as below Wakaf property for the purposes of the said Act:-

	District	Tehsil	Village	Khasra.No	Area		Nature of Property
					K	M	
1	Reasi	Mahore	Thoru	1536/528	12-06-	-09	Graveyard Adina Kotha
Total					18	09	

By order of the Government of Jammu and Kashmir.

Sd/-
(Mohammad Ashraf Mir)
Commissioner/ Seceraty to Government
Revenue Department

No:- Rev/Auq/07/2017

Dated:- 20 -03-2017

Copy to the:-

1. Commissioner/Secretary to Government, General Administration Department.
2. Secretary to Government, Law, Justice & Parliamentary Affairs, Department
3. Deputy Commissioner, Reasi.
4. Director, Archives, Archaeology & Museums, J&K
5. Special officer Auqaf J&K Jammu.
6. General Manger Government Press, Jammu/Srinagar. He is requested kindly Publish the notification in the next issue of Government Gazetteer and supply 20 copies of the said notification to this Department as well as Special officer Auqaf Jammu.
7. Administrator Auqaf /Tehsildar Mahore
8. Pvt. Secretary to Commissioner/Secretary to Government Revenue Department
9. I/C Website for hoisting the said notification (SRO) on official Website.
10. Stock file.

(Ghulam Rasool) KAS
Deputy Secretary to Government,
Revenue Department.